

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.5110-5120/2013

(Arising out of impugned final judgment and order dated 01-03-2013 in DR No. 10/2010 01-03-2013 in CRLA No. 1028/2010 01-03-2013 in CRLA No. 1144/2010 01-03-2013 in CRLA No. 1058/2010 01-03-2013 in CRLA No. 1061/2010 01-03-2013 in CRLA No. 1068/2010 01-03-2013 in CRLA No. 1072/2010 01-03-2013 in CRLA No. 1092/2010 01-03-2013 in CRLA No. 1094/2010 01-03-2013 in CRLA No. 1120/2010 01-03-2013 in CRLA No. 1135/2010 passed by the High Court Of Judicature At Patna)

THE STATE OF BIHAR

Petitioner(s)

VERSUS

CHANDRA BHUSHAN SINGH AND ORS. ETC.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES][DEATH CASE])

Date : 18-11-2022 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Abhinav Mukerji, AOR

For Respondent(s) Mr. Chandra Prakash, AOR
Mr. Shantanu Sagar, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent states that some more time would be required to file the testimony in other aspects in terms of our Order dated 20.9.2022 for which four weeks' more time is sought. Thus it is prayed that the matter may not be taken up on 22.11.2022 but later on.

In view of the aforesaid, let the matter come up in the month of January, 2023.

(RASHMI DHYANI PANT)
COURT MASTER(POONAM VAID)
COURT MASTER